

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

FORTIETH REPORT

Presented on 19-8-1987

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fortieth Report.

2. The Committee met on 18 August, 1987 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1987 (*Amendment of article 19*) by Shri Mullappally Ramachandran.
- (2) The Constitution (Amendment) Bill, 1987 (*Amendment of article 78*) by Shri Mullappally Ramachandran.
- (3) The Constitution (Amendment) Bill, 1987 (*Amendment of article 54*) by Shri V. S. Krishna Iyer.
- (4) The Constitution (Amendment) Bill, 1987 (*Amendment of Part VI, etc.*) by Shri N. Venkata Ratnam.
- (5) The Constitution (Amendment) Bill, 1987 (*Amendment of Seventh Schedule*) by Shri Shantaram Naik.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 21 August, 1987.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1987 (*Amendment of article 19*) by Shri Mullappally Ramachandran.

The Bill seeks to amend article 19 of the Constitution with a view to give power to the State to make any law for banning the operation of any political organisation based on any caste or religion.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1987 (*Amendment of article 78*) by Shri Mullappally Ramachandran.

The Bill seeks to amend article 78 of the Constitution with a view to provide that the nature and adequacy of the information to be furnished to the President shall be determined by the Council of Ministers and that the President shall be bound by such decision of the Council of Ministers.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1987 (*Amendment of article 54*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend article 54 of the Constitution with a view to give to the Members of the Legislative Councils, wherever they exist, the right to vote in the election to the office of the President of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1987 (*Amendment of Part VI, etc.*) by Shri N. Venkata Ratnam.

The Bill seeks to amend the Constitution with a view to omit provisions relating to Governors of States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1987 (*Amendment of Seventh Schedule*) by Shri Shantaram Naik.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer the entry relating to education from the Concurrent List to the Union List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Dr. Chinta Mohan regarding rise in prices of essential commodities. | 2 hours |
| (2) Resolution by Shri V. S. Krishna Iyer regarding formulation of National Slum Clearance Policy. | 2 hours |
| (3) Resolution by Dr. Chandra Shekhar Tripathi regarding overhauling of management of public sector undertakings. | 2 hours |

Recommendations

5. The Committee recommend that—

- (i) Sarvashri Mullappally Ramachandran, V. S. Krishna Iyer, N. Venkata Ratnam and Shantaram Naik be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

August 18, 1987
 Sravani 27, 1909 (Saka)

M. THAMBI DURAI,
 Chairman,
 Committee on Private Members'
 Bills and Resolutions.